

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 104/TT/2015

Subject : Determination of transmission tariff for 2014-19 tariff block for Asset 1: 765 KV 3X110 MVAR Bus Reactor at Wardha S/S, Asset 2: 3x110 MVAR Line Reactor for 765 KV D/C Raipur-Wardha Line 1 Ckt#1 charged as Bus Reactor at Wardha SS, Asset 3: 765 KV D/C (Hex) Raipur-Wardha TL along with associated bays and 2 nos 240 MVAR Line Reactor at Raipur S/S under "Integration of Pooling Stations in Chhattisgarh with central part of WR for IPP generation projects in Chhattisgarh" in Western Region.

Date of Hearing : 14.3.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and 07 others

Parties present : Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Aryaman Saxena, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri A. M. Pavgi, PGCIL
Shri P. V. Nath, PGCIL
Shri Amit Yadav, PGCIL
Smt Archana Kumari, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff for 2014-19 tariff block for Asset 1: 765 KV 3X110 MVAR Bus Reactor at Wardha Sub-station , Asset 2: 3x110 MVAR Line Reactor for 765 KV D/C Raipur-Wardha Line 1 Ckt#1 charged as Bus Reactor at Wardha Sub-station , Asset 3: 765 KV D/C (Hex) Raipur-Wardha TL along with associated bays and 2 nos 240 MVAR Line Reactor at Raipur Sub-station under "Integration of Pooling Stations in



Chhattisgarh with central part of WR for IPP generation projects in Chhattisgarh” in Western Region.

b) The petitioner has claimed total additional capital expenditure of ₹ 1607.67 lakh for Asset I, ₹ 2811.95 lakh for Asset II and ₹ 8594.19 lakh for Asset III for 2014-19 tariff period.

2. The Commission asked about the actual COD of the assets and the reasons for cost variation in case of Asset 1 & Asset 2 though the technical specifications are same.

3. In response to the query, the petitioner has submitted that the details regarding asset wise cost variation and actual COD will be submitted to the Commission.

4. The Commission directed the petitioner to submit the information sought on affidavit with copy to respondents by 18.3.2016. The Commission further directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

